Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 2336 TO BE ANSWERED ON 21.12.2022

CONSUMER COURTS IN MAHARASHTRA

2336. SHRI VINAYAK RAUT:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the number of consumer courts in Maharashtra and the number of cases which have been disposed of by them in the last five years;
- (b) the number of cases which have been filed for violation of consumer's interests;
- (c) the number of persons penalised for violating the norms during the last five years, year-wise; and
- (d) the reasons for the low rate of disposal of such cases?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI ASHWINI KUMAR CHOUBEY)

(a) : The number of Consumer Commissions in the Maharashtra is as follows:

Type of Consumer Commission	Number
State Commission	1
State Commission's Regional Benches	2
State Commission's Circuit Benches	4
District Commissions	40

The number of cases disposed by the State Commission and District Commissions in the state of Maharashtra during the last five years (2018 to 2022, till 16.12.2022) is as follows:

Type of Consumer Commission	Total number of cases disposed
State Commission	12,488
District Commissions	70,175

(b) : The total number of complaints filed since inception of the State Commission and the District Commission in the state of Maharashtra are 13,930 and 2,65,870 respectively.

(c) & (d): The year wise number of cases disposed off in the State Commission and the District Commissions in which persons have been penalized for violating the norms during the last five years is given below:

Year	State Commission	District Commissions
2018	745	12,317
2019	891	13,749
2020	174	5,532
2021	446	9,159
2022, till 16.12.2022	347	14,540